

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00990/2014**

**Decided on: 07.11.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Ms. Kamla Yadav wife of Sh. Vijay Partap Singh age 60 years presently resident of Flat No. 3, P-6, Building No. 31, Sector 31, Sector 15, New Panval, New Mumbai (c/o Shri A.P. Yadav, Banglow No. 145, Silver City Home, Zirakhpur, Punjab.)

.....**Applicant**

**Versus**

1. Union of India through the Secretary, Labour Bureau Ministry of Labour and Employment, Government of India, Shram Shakti Bhavan, Rafi Marg, New Delhi.
2. The Director General, Labour Bureau, Ministry of Labour and Employment, Government of India, SCO NO. 28-31, Sector 17-A, Chandigarh.
3. The Director, Labour Bureau, SCO No. 28-31, Sector 17-A, Chandigarh.

.....**Respondents**

Present: Mr. D.R. Sharma, counsel for the applicant

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. By way of the present O.A., the applicant has challenged the action of the respondents in not deciding her appeal dated 11.04.2013(Annexure A-8) and has sought issuance of a direction to the respondents to decide the same. She has also sought quashing of the order of imposition of penalty of removal from service upon her..

2. Learned counsel for the applicant submits that the applicant had submitted a statutory appeal dated 11.04.2013 (Annexure A-8) under Rule 23 read with Rule 25 of the CCS (CCA) Rules, 1965 against the order of termination/removal dated 07/08.12.1994., which has not been decided till date. Learned counsel makes a statement at the Bar that the applicant would be satisfied if the O.A. is disposed of with a direction to the respondents to consider and take a view on her statutory appeal (Annexure A-8) within a stipulated period.
3. In view of the limited prayer of the learned counsel for the applicant and the order we propose to pass, there is no need to issue notice to the respondents and call for their reply as they are duty bound to decide the statutory appeal (Annexure A-8) preferred by the applicant within the period prescribed under the CCS (CCA) Rules, 1965.
4. Accordingly, we dispose of the O.A., without looking into the merits of the case, with a direction to the respondents to consider and decide the statutory appeal (Annexure A-8) within a period of one month from the date of receipt of a copy of the order.
5. No costs.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**PLACE: Chandigarh**  
**Dated: 07.11.2014**  
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